

CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH, CUTTACK

**O. A. No. 260/01 OF 2019**  
Cuttack, this the 7<sup>th</sup> day of January, 2019

CORAM  
**HON'BLE MR. G.C. PATI, MEMBER (A)**  
**HON'BLE MR. S. K. MISHRA, MEMBER(J)**

.....  
Sri Ranjan Kumar Nayak, aged about 39 years, S/o. Sri Laxman Nayak, Resident of Kamanabarasahi Khurda, PO/PS/Town/Dist-Khurda.

...Applicant

(By the Advocate- M/s. Mr. N.R. Routray, S. K. Pattnaik, T. K. Nayak)

-VERSUS-

**Union of India Represented through**

1. The Chief Post Master General, Odisha, At/PO-Bhubaneswar, Dist-Khurda-751001.
2. Senior Superintendent of Post Offices, Puri Division, At/PO/PS/Dist-Puri-752001.
3. Post Master(H.O) Head Post Office, Khurda, At/PO/PS/Dist. Khurda-752055.
4. Sr. Postmaster, Bhubaneswar G.P.O., Bhubaneswar, Dist-Khurda-751009.

...Respondents

(By the Advocate- Mr. B. Swain)

**ORDER(oral)**

**Per Mr. Gokul Chandra Pati, MEMBER (A):**

Heard Learned Counsel for both the sides.

Learned Counsel for the applicant submitted that in response to the earlier O.As as stated in the present O.A. the applicant has been allowed the benefit of higher wages as per order dated 14.03.2016 (Annexure-A/9). Now his present grievance is for consideration of his case for sanction of temporary status relying on similar cases which have already been granted.

In view of the limited prayer made by the learned counsel for the applicant as above and without expressing any opinion on the merit of case as well as on delay/limitation, the O.A. is disposed of at this stage with liberty to the applicant to file a detailed representation raising the grounds which have been taken in this O.A. and enclosing copy of the judgments passed in similar cases to the Respondent No.2/competent authority within one week from the date of receipt of copy of this order. On receipt of such representation, Respondent No.2/competent authority is directed to consider and dispose of the same by passing a speaking and reasoned order in accordance with the law, copy of which shall be communicated to the applicant within two months from the date of receipt of such representation.

The O.A. is disposed of at this stage. No costs.

Copy of this order along with paper books be sent to Respondent No.2/competent authority by Speed Post at the cost of the applicant for which Mr. N.R. Routray, Learned Counsel for the applicant agreed to file the postal requisites by 09.01.2019.

(Swarup Kumar Mishra )  
Member(Judl.)

(Gokul Chandra Pati)  
Member(Admn.)

kb

